

(21)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER :
PETITION NUMBER : TCP/95/(IB)/2017
NAME OF THE PETITIONER(S) : IDBI CAPITAL MARKETS & SECURITIES LTD
NAME OF THE RESPONDENT(S) : SURANA INDUSTRIES LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

P. Krishnan

for Surana Industries

T.S. Parthasarathy
for Ramalingam & Co. Chartered Accountants

Counsel for petitioner

ORDER

Counsel for both parties present. Counsel for Respondent submitted a memo on behalf of Respondent stating that the Respondent approached the Petitioner on 12.07.2017 at Mumbai office and submitted a letter for compromise between the parties in the matter. The Petitioner sought time to finalize the compromise after getting approval from his Head Office. In view of it, the prayer has been made to grant adjournment for three weeks to report the settlement between the parties. At request, time is enlarged. Put up on **01.08.2017 at 10.30 A.M.**

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

Ch. Mohd Sharief Tariq
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)